

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1291
ANSWERED ON:12.12.2013
IMPLEMENTATION OF SCHEMES
Punia Shri P.L.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the fact that there is rampant corruption and irregularities in implementation of centrally sponsored schemes related to rural areas;
- (b) if so, whether the Government proposes to set up a monitoring system by the name of concurrent evaluation office in order to check the same;
- (c) if so, the details of the framework prepared for the same, and
- (d) if not, the reason therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) The Ministry of Rural Development has received complaints regarding misappropriation/diversion of funds, delay in completion of projects and non compliance of programme guidelines from different parts of the country. Since the responsibility of implementation of schemes/programmes is vested with the State Governments/UT Administrations, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation as per rule.
- (b) to (d) The Ministry of Rural Development has notified through a resolution a Concurrent Evaluation Office (CEO) to conduct evaluation study of various rural development programmes through a network of institutions, namely, Concurrent Evaluation Network (CENET), consisting of a panel of reputed independent research/other institutions through a transparent and rigorous selection process.